

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



O.A./61/00292/2021

This the 22nd day of February, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

1. Baldev Raj S/o Sh. Agia Ram, R/o Village Naran, Tehsil Hiranager, District Kathua-184141. Age: - 55 years, Mobile No. 9906016331.
2. Tarsem Lal S/o Rohlu Ram, R/o Village Muthi Kalam, Tehsil Ghagwal District Samba-184141. Age: - 55 years. Mobile No.: - 9858125115.
3. Rakesh Kumar S/o Sh. Late Kaka Ram, R/o Village Sandhi, Tehsil Ghagwal District Samba-184141. Age: - 45 years Mobile No. 9622157320.
4. Kamal Singh S/o Rattan Singh, R/o Ghagwal, Tehsil Ghagwal District Samba-184141. Age: - 54 years. Mobile No. 9149790746.
5. Darshan Singh S/o Karnail Singh, R/o Village Jasath, Tehsil Ghagwal District Samba-184141. Age: - 53 years. Mobile No. 6005803865.
6. Ram Paul S/o Sh. Hans Raj, R/o Village Sadwal, Tehsil Rajpura District Samba-184145. Age-46 years. Mobile No.: - 9906115346.
7. Raj Kishore S/o Prem Nath. R/o Village Suara Tehsil Ghagwal District Samba-184141. Age: - 41 years Mobile No. 7006725415.

.....Applicants

(Advocate: Mr. Kapil Gupta)

Versus

1. U.T. of Jammu and Kashmir Through Commissioner-cum-Secretary to Government, Jal Shakti (PHE) Department, Civil Secretariat, At present at Jammu-180001.
2. Chief Engineer, Public Health Engineering Department, Jammu-180001.
3. Executive Engineer, Public Health Engineering Division, Samba-184121.

.....Respondents

(Advocate:- Mr. Rajesh Thappa, D.A.G.)

O R D E R [O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

Learned counsel for applicants submits that the respondents intend to recover the excess of pay allegedly withdrawn by the applicants and as per impugned order dated 30.06.2020 it has been directed that the process be initiated to recover the excess amount drawn by the officials, if any.

2. Learned counsel for applicants submits that the O.A. can be disposed of by directing the respondents to issue a show cause notice to applicants before effecting recovery of alleged excess amount.

3. Looking to the arguments of learned counsel for applicants, the O.A. is disposed of with direction to respondents that before recovering the excess amount drawn by the official, if any, notice would be served upon the applicants seeking their explanation regarding alleged excess amount, if withdrawn by them.

4. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)